

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><u>04.11.2009</u></p> <p><u>OA No. 432/2008</u></p> <p>Mr. P.N. Jatti, Counsel for applicant. Mr. Gaurav Jain, Counsel for respondents.</p> <p>Heard learned counsel for the parties.</p> <p>For the reasons dictated separately, the OA is disposed of.</p> <p> (B.L. KHATRI) MEMBER(A)</p> <p> (M.L. CHAUHAN) MEMBER (J)</p> <p>AHQ</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JATPUR BENCH

Jaipur, this the 04th day of November, 2009

ORIGINAL APPLICATION NO. 432/2008

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Jamna Lal son of Shri Mathura Lal by caste Raiger, aged about 45 years, resident of Neckchal Road Deoli (Tonk). Presently working as PA (BCR) SPM Hindoli (Bundi).

.....APPLICANT

(By Advocate: Mr. P.N. Jatti)

VERSUS

1. Union of India through the Secretary to the Government of India, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Postmaster General, Rajasthan Circle, Jaipur.
3. Postmaster General, Southern Region, Ajmer.
4. Superintendent Post Offices, Tonk Division, Tonk.

.....RESPONDENTS

(By Advocate : Mr. Gaurv Jain)

ORDER (ORAL)

The applicant has filed this OA thereby challenging the order dated 14.07.2008 (Annexure A/1) whereby he was not permitted to appear in the examination for the post of ^{Inspector} Post Offices on the ground that he is over-age. This Tribunal vide order dated 31.10.2008, while issuing notices, permitted the applicant to appear in the examination to be held on 05.11.2008 to 07.11.2008 and the respondents were also directed to kept one post of Inspector of Post offices vacant till the final decision of this OA.

2. Pursuant to the order passed by this Tribunal, the respondents have produced the result of the departmental examination for selection to the post of Inspector of Post Offices for the year 2008 alongwith corrigendum dated 06.10.2009, perusal of which reveals that none of the candidates including the applicant has qualified the examination. The said document is taken on record.

3. In view of this subsequent development, the present OA does not survives, which is accordingly disposed of with no order as to costs.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ